

20.5.2003

Hon. Mr. Justice R.R.K. Trivedi, VC
Hon. Maj Gen K.K. Srivastava, AM

Heard Sri R. Verma learned counsel for the applicant and Sri K.P. Singh learned counsel for the respondents.

This contempt application has been filed for punishing the respondents for non-compliance of the order of this Tribunal dated 15.2.2002 passed in OA no. 307 of 1995.

Sri K.P. Singh learned counsel for the respondents has submitted that this order has been challenged before Hon'ble High Court and the operation of the order has been stayed by order dated 2.1.2003 passed in WP no. 55494/02.

In view of the aforesaid there is no question of any ~~contempt~~ at this stage. Contempt application is rejected. Notice issued ~~is~~ ^{is} discharged. However, ~~it is~~ ^{it is} open to the applicant to initiate fresh proceedings if order of this Tribunal remains intact and is not complied by the respondents after WP is finally decided by the Hon'ble High Court.

No order as to costs.



Member A



Vice-Chairman

/pc/